

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-627(PB)/2018

IN THE MATTER OF:

Neeraj Tewari	...	Petitioners/Applicant
Vs		
AVJ Developers (India) Pvt. Ltd.	...	Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 22.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. Aarzoo Aneja, Adv.

ORDER

On 27.03.2019 a copy of the paper book was furnished to the counsel for the Corporate Debtor and reply was to be filed within 10 days. Despite the expiry of about 25 days no reply has been filed and request for further time of 3 days has been sought.

Let the reply be filed within 3 days with a copy in advance to the counsel for the petitioner. The same shall be subject to payment of Rs. 10,000/- as cost.




If, the reply has not been filed within this stipulated period then the same shall not be taken on record.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 07.05.2019



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

22.04.2019
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